

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 196 OF 2016 & IA NO. 418 OF 2016,
IA NO. 419 OF 2016**

&

**APPEAL NO. 197 OF 2016 & IA NO. 420 OF 2016,
IA NO. 421 OF 2016**

Dated: 6th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

M/s Jay Madhok Energy Pvt. Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.
Mr. Atul Y. Chitale, Sr. Adv.
Mr. Vineet Malhotra
Mr. Vishal Gohri
Ms. Tanvi Kakkar
Ms. Akansha Ghose

Counsel for the Respondent(s) : Mr. Saurav Agarwal
Mr. Prashant Bezboruah
Mr. Sumit Kishore
Ms. Astha Gaur

ORDER

With the consent of the parties, these matters are heard finally. Learned counsel for the parties have concluded their arguments in the main appeals.

Judgment is Reserved. Learned counsel for the parties may file written submissions on or before 31.01.2017 after serving copy on the other side.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson